

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH: NEW DELHI
Company Appeal (AT) (Insolvency) No. 757 of 2020**

In the matter of:

Vijay Kumar Penmetsa

....Appellant

Vs.

Sisir Kumar Appikatla&Ors.

...Respondents

Present

For Appellant: Mr.Abhishek Anand, Mr.Viren Sharma and Mr.Kunal Godhwani, Advocates.

**For Respondents: Mr. Y. Suryanarayana, Advocate for R-1.
Mr.Pankaj Vivek, Advocate for R-2,3 & 4.**

ORDER

13.04.2021: Heard Learned Counsel for Respondent No. 1 & 2 at length. Learned Counsel for the Appellant seeks time to submit Rejoinder arguments.

Learned Counsel for Respondent No. 2 is permitted to file the Gazette Notification along with relevant 'Citations' within two days and provide the copies to the Appellant Counsel.

Interim Orders to continue till the next date of hearing.

Let the matter be fixed for remaining arguments on **23rd April, 2021** on top of the list.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

sr/kam